

## S U P R E M E C O U R T O F I N D I A

## RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7686/2006

(From the judgement and order dated 24/08/2004 in AO No. 436/2001

& dated 27.10.2005 in RA No. 8/2005 of The HIGH COURT OF

UTTARANCHAL AT NAINITAL)

NEW INDIA ASSURANCE CO. LTD.

Petitioner(s)

VERSUS

KENDRA DEVI & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim relief and

office report)

Date: 02/04/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. Arun K. Sinha, Adv.

Mr. Sanjeev Sharma, Adv.

Mr. Rakesh Singh, Adv.

Mr. Mukesh Kumar Sinha, Adv.

For Respondent(s)

Mr. K.S. Rana, Adv.

Mr. Avatar Singh Rawat, Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

The matter be fixed for final disposal on any non-miscellaneous day in July, 2007. Interim order to continue until further orders.

( A.D. Sharma )

Court Master

( Phoolan Wati Arora )

Court Master